

Seventeenth Loksabha

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Title: Secretary General reported a message that Rajya Sabha has no recommendation to make to the Lok Sabha in regard to the Direct Tax Vivad se Vishwas Bill, 2020 which was passed by Lok Sabha on 4th March 2020.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Direct Tax Vivad se Vishwas Bill, 2020, which was passed by the Lok Sabha at its sitting held on the 4th March, 2020 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.06 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: नियम 377 के अधीन मामले सभा पटल पर रखे जाते हैं।

12.07 hrs

(At this stage Shri T.N. Prathapan and some other hon. Members left the House.)

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